

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 842
(To be answered on the 20th July 2017)

PRIVATIZATION OF AIRPORTS

842. SHRI D.S. RATHOD

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a): whether the Government proposes to take strict action for the passengers safety and benefits on privatization of the airports in the country;
(b): if so, the details thereof; and
(c): the reasons for the privatization of the airports in the country?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b): Passenger safety and benefit of the airports operated by private/JVC entities are governed as per the Concession Agreement and applicable laws in the country. The regulator authorities i.e. DGCA and Airports Economic Regulatory Authority of India are mandated to monitor the performance of the Airports in this regard.

(c): No airport in the country has been fully privatized. However, Airports Authority of India (AAI) has entrusted the Joint Venture Company (JVC), the Operation Management and Development of Delhi and Mumbai airports under Public Private Partnership (PPP) to have world class airport infrastructure in the country. AAI holds 26% equity in JVCs of Delhi and Mumbai. Presently, the airports being managed under the PPP model includes Delhi, Mumbai, Bengaluru, Cochin and Hyderabad. Introduction of PPP at these airports has led to significant improvement in the infrastructures, rise in collection of revenues and airport service quality, etc. These airports constantly figure among the top five airports in the global ranking in their respective categories.
